GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1356

TO BE ANSWERED ON MONDAY, THE 8th DECEMBER, 2025 AGRAHAYANA 17, 1947 (SAKA)

SHARE OF GST REVENUE OF JHARKHAND

1356. SMT. JOBA MAJHI:

Will the Minister of FINANCE be pleased to state:

- a) the current percentage share of Jharkhand in the divisible pool of GST as per the recommendations of the 15th Finance Commission along with the details of the policy and criteria for its distribution;
- b) the total amount transferred to the State of Jharkhand under GST (CGST, IGST and compensation) heads from the date of implementation of GST July 2017 to October 31, 2025;
- c) the total legitimate arrears of the State of Jharkhand remaining with the Centre Government under GST deviation/settlement or any other head for the above period; and
- d) the specific reasons for pending amount and the time by which it is likely to be released to the said State?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a): As per the recommendations of the 15th Finance Commission for FY 2021-22 to FY 2025-26, Jharkhand's share in the divisible pool of central taxes (including CGST) is 3.307%. The inter-se percentage was worked out by the 15th Finance Commission on the basis of criteria as given below:

| Criteria | Population | Area | Forest and ecology | Income distance | Tax and fiscal efforts | Demographic performance |
|------------|------------|------|--------------------|--------------------|------------------------|-------------------------|
| Weight (%) | 15% | 15% | 10% | 45% | 2.50% | 12.50% |

(b): The amount transferred to the State of Jharkhand under CGST, IGST and GST compensation heads from July 2017 to October 31, 2025 are as follows:

| Particulars | Central Goods and | Integrated Goods and Services | GST Compensation |
|------------------|---------------------|------------------------------------|----------------------------|
| | Services Tax (CGST) | Tax (IGST) incl. ad-hoc settlement | (FY 2017-18 to FY 2022-23) |
| Amount (₹ crore) | 71,980.55 | 29,493.00 | 9,576.00 |

- (c): Government of India has already released the entire amount of provisionally admissible GST compensation to the State of Jharkhand for loss of revenue arising on account of implementation of Goods and Services Tax for five years i.e., from 1st July 2017 to 30th June, 2022. Final Compensation arising out of reconciliation of provisional figures with audited figures has also been released to State of Jharkhand for FY 2017-18 to FY 2022-23.
- (d): Does not arise in view of reply to part (c) above.